

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP NO.1183/2016

IN THE MATTER OF:

Ajinkya Enterprises Applicant/petitioner
Vs.
Aares Telecom (P) Ltd. Respondent

Order under Section 433 (e), 434 & 439 of the Companies Act, 2016

Order delivered on 20.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner : Mr. Vijay M. Chauhan, Advocate

For the Respondent :

ORDER

On the request made by the learned Counsel for the petitioner, hearing is deferred to 24th July, 2017.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

20.07.2017
V. Sethi